

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
EASTERN ZONE BENCH, KOLKATA**

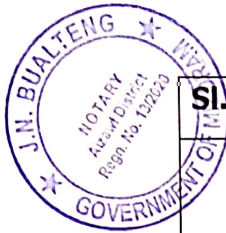
ORIGINAL APPLICATION NO. 68 OF 2019

Center for Environment Protection (CEP) Applicant

-Versus-

Union of India & Ors Respondents

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FILED BY:

Lalnunmawia
LALNUNMAWIA
ADVOCATE
Ph No : 9862914076



**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT EASTERN
ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. 68 OF 2019

IN THE MATTER OF:

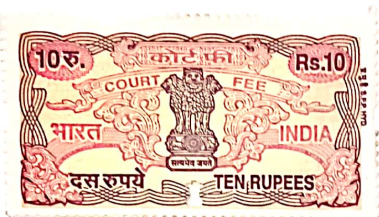
Center for Environment Protection (CEP) through its
Chairman Shri A.C. Zonunmawia, R/o B-27/1,
Tuikual South, Aizawl, Mizoram-796001

..... **Applicant**

-VERSUS-

Union of India & others.

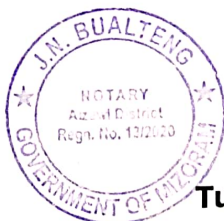
..... **Respondents**



IN THE MATTER OF:

Rejoinder Affidavit on behalf of the Applicant to reply
the Additional Affidavit filed by the State of Mizoram
on 16.12.2024

REJOINDER AFFIDAVIT ON BEHALF OF THE APPLICANT



I, **A.C. Zonunmawia S/o Sh. Lalnunmawia (L)** resident of **B-27/1, Tuikual South, Aizawl, Mizoram** and **Chairman of Center for Environment Protection (CEP)**, aged about **55 years** a Christian by faith do hereby solemnly affirm and state as follows:

1. That I am the authorized representative of Applicant in the above Original Application No. 68/2019/EZ, and I am filing this Rejoinder Affidavit to reply the Additional Affidavit filed by the State of Mizoram on 16.12.2024 for adjudication of the instant case.
2. That the Writ Appeal (C) No. 5 of 2021 filed by the State of Mizoram with regard to status of the Notification dated 28.01.1965 (also known as "Riverine Reserved Forest") was already adjudicated by the Division

✕

Bench of Gauhati High Court on 19.11.2024 wherein the Notification dated 28.01.1965 that made under section 14 r/w Section 21 of the Mizo District (Forest) Act, 1955 being *status quo*. The true and correct copy of the Judgement & Order dated 19.11.2024 was already submitted by the State of Mizoram before this Hon'ble Tribunal in its Additional Affidavit filed on 16.12.2024 which was placed on record and the same are not repeat herein for the sake of brevity. In addition, the Writ Appeal (C) No. 274 of 2022 filed by the Applicant was also already disposed by the Division Bench of Hon'ble Gauhati High Court and the true copy of order was already submitted by the Applicant in his latest Additional Affidavit filed on 4.03.2024 and was placed on record. As such the related matters of this present case is no longer pending either before the Hon'ble Supreme Court or before the Hon'ble High Court at Gauhati.

3. I would like to state that this Hon'ble Tribunal has already issued interim orders in respect of the present application on 20/11/2019, 3/2/2020 and 16/3/2020 for inspection of the encroachment of reserved forest areas in the State of Mizoram. In pursuant to these interim orders, the Land Revenue & Settlement Department, Government of Mizoram (herein after referred to as "LR&S Department") issued a Notification vide No C.18017/26/19-REV/pt. dated 13th April, 2020 for taking an action to inspect the land passes that were illegally issued inside the reserved forest areas in the State of Mizoram.



*Copy of the Notification dated 13th April, 2020 issued by LR&S Department is at **ANNEXURE A-1**.*

4. That in my latest Additional Affidavit filed on 4.03.2024, I have already stated that a solution for encroachment of reserved forest area in the State of Mizoram had been sought by newly formed government. In this respect, a meeting was held on 15th January, 2024 at the Chief Minister's Conference Room and the meeting minute was reproduced in my latest Additional Affidavit and submitted a true copy of the meeting minute which was placed on record. In pursuant to the meeting minute, the Joint Verification Team was constituted and the Notification vide No. B.11011/85/2020-FST/62 dated 14th February, 2024 was issued by the

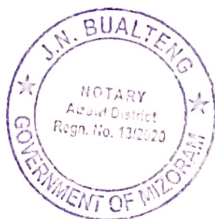


Government of Mizoram, Under Secretary, Environment, Forest & Climate Change (herein after referred to as "Forest Department") to prepare detailed and comprehensive records on the areas and extent of notified forests and deemed forests within the state of Mizoram. The statement of Notification is barely reproduced herein:

"NOTIFICATION"

Dated Aizawl, the 14th February, 2024

No.B.11011/85/2020-FST/62: In pursuance of the decision made in the meeting on Forests Act, Reserved Forests, and Forest Clearances, etc held in the Conference Room of Chief Minister's Office on 15th January, 2024, the Governor of Mizoram is pleased to constitute Joint Verification Team to prepare proper records on the areas and extent of notified forests and deemed forests within the State of Mizoram with the following members with immediate effect and until further orders:



1. Commissioner & Secretary to the Govt. of Mizoram, - Chairperson
Environment, Forests & Climate Change Department
2. Principal Chief Conservator of Forests, Mizoram - Member
3. Director, Land Revenue & Settlement Department - Member
4. Chief Scientific Officer, MIRSAC - Member
5. S. Nodal Officer (FC), Mizoram - Member Secretary

Terms of Reference :-

- i) The Joint Verification Team shall prepare detailed and comprehensive records on the areas and extent of notified forests and deemed forests across the State.
- ii) The Joint Verification Team shall submit their report within 6 (Six) months from the date of issue of this Notification to the Commissioner & Secretary, Environment, Forests & Climate Change Department, Mizoram for further submission to the Chief Minister, Mizoram.
- iii) Representatives from EF&CC Department and LR&S Department in the concerned Districts shall provide additional manpower as and when required.

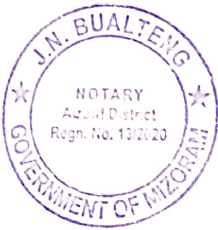
Sd/-H. LALENGMAWIA
Commissioner & Secretary to the Govt. of
Mizoram, Environment, Forests & Climate
Change Department."

*Copy of the Notification vide No. B.11011/85/2020-FST/62 dated 14th February, 2024 is marked and annexed at **ANNEXURE A-2.***



5. That the above terms and references clearly stated that the detailed and comprehensive records on the areas and extent of notified forests and deemed forests across the State of Mizoram shall be prepared and submitted the report within 6 (Six) months from the date of issue of the said Notification. However, the said detailed and comprehensive records have not been prepared by the Join Verification Team till date. In this respect, I have applied an information under RTI Act, 2005 by online and the Forest Department replied my application on 3rd January, 2025 wherein the concern department stated that "*Final Report is under preparation*". Being highly aggrieved of vague replied, I appealed my application before the appellate authority. Accordingly, my appeal petition was replied by the concern authority on 5th February, 2025 vide letter No.B.21020/2/2023-PCCF/94 as given below;

- i) The progress made will be placed before the Joint Verification Team Committee in the next meeting for perusal and further action/recommendation by the committee.
- ii) The information on forest areas and forest records have also been requested from Autonomous District Councils. The Local Administration Department has also been requested to provide information on safety and supply reserve.
- iii) The committee is assisted by the officials and staff of the FC Cell.



From bare reading of the RTI replied letters, no actions have been taken by the concern authorities with regard to preparation and submission of detailed and comprehensive records on the areas and extent of notified forests and deemed forests within the stipulated time i.e., 6 (Six) months from the date of issue of the said Notification. The inaction and default of the State of Mizoram is wilful negligence therefore it is utmost necessary to issue a stringent direction against the concern authority for solution of encroachment of reserved forest areas in the State of Mizoram.

*Copy of RTI Replied letter dated 3rd January, 2025 is at **ANNEXURE A-3** and Appeal Order dated 5th February, 2025 along with replied letter are at **ANNEXURE A-4** and **ANNEXURE A-5** respectively.*

6. That I have already submitted the status of encroachment of reserved forest in the state of Mizoram in my latest Additional Affidavit by which there are 5263 encroachers and the total area of encroachment area of reserved forest area is 10680.9502 hectares area as on 02/03/2021. In addition, there are also 40 encroachers in the additional list wherein the total encroachment area is 56.4365 hectares area. Hence, the total number of encroachers is **5303** and the total encroachment areas is **10737.3867** hectares areas. The list of encroachers was submitted by the Addl. PCCF & Nodal Officer (FC) to the Under Secretary to the Government of Mizoram, Forest Department on 10th March, 2021 and true copy of list of encroachers was placed on record. It is crystal clear that there are severe encroachments of reserved forest areas in the state of Mizoram wherein the concern authorities have never been taken stringent actions for cancellation of the land passes which were issued inside reserved forest areas. In the meantime, the inspection of illegal encroachments has not been continued by the concern authorities after 2nd March, 2021 due to outbreak of novel Corona Virus and quashing of the Notification of Riverine Reserved Forest by Hon'ble Gauhati High Court.

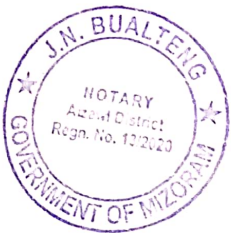


7. I would like to further submit that Rules 16 of Forest (Conservation) Amendment Rules, 2023 mandated that recorded forest areas should be consolidated within one year. At this juncture, the Supreme Court in *Writ Petition (Civil) No. 1164 of 2023 (Ashok Kumar Sharma, IFS (Retd) & Ors. V. Union of India & Ors.)* directed that all State Governments would constitute Expert Committees in order to identify forests as understood in the judgment of Godavarman case. It further stated that Rule 16 to which a reference has been made above requires the States and the Union Territory Administrations to prepare a consolidated record of such lands for the purpose of the explanation of government records under sub- section (1) of Section 1A. This would include forest like areas identified by the Expert Committees for this purpose, unclassed forest lands or community forest lands to which the provisions of the amended statute would be applicable. However, Rule 16 of Forest (Conservation)

A handwritten signature in black ink, consisting of a stylized cursive name.

Amendment Rules, 2023 and the direction of the Hon'ble Supreme Court have not been complied with by concern authorities.

8. I would like to further submit that the severe encroachment of reserved forest area has been continued wherein a number of villages have been established inside reserved forest areas more particularly Inner Line Reserved Forest (ILRF), Riverine Reserved Forest (RRF), Tut - Langkaih Protected Council Reserved Forest, etc. In these reserved forest areas, a numbers of land passes like LSC, Periodic Patta (PP), Garden LSC, etc., have been issued by the LR&S Department and Village Council Pass were also issued by concern Village Council wherein the lands have been utilized for residential settlement, wet rice cultivation and horticultural purposes for daily bread earning which need to be clarified and regularized for solution of overlapping the forest land and revenue land areas. Additionally, it is necessary to inspect and verify the specific and actual encroachment area and demarcation area of consolidated recorded area of reserved forests in the state of Mizoram. It is pertinent to mention here that since there has been arising critical issues with respect to encroachment and overlapping of forest lands and revenue lands, there has been impediment and hurdles for the implementation of the major development projects in the State of Mizoram.



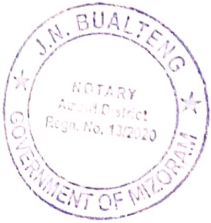
9. I would like to further submit that the competent authorities i.e., Forest Department, LR&S Department and other instrumentalities of State of Mizoram have been willful negligence with respect to preservation and conservation of the reserved forest areas. The Forest Department does not have approved Working Plans for all territorial Forest Divisions as ordered by the Hon'ble Supreme Court. It is undisputed that issuing many land passes and establishment of villages inside the reserved forest areas are consequences of willful negligence and maladministration of the competent authorities. In addition, the State of Mizoram has never been sought a solution of overlapping of the forest lands and revenue lands which adverse affected to deforestation, permanently settlement of the citizens and establishment of villages inside reserved forest areas.

[Signature]

-X

This is the main reasons for filing this instant case i.e., OA No. 68/2019/EZ.

10. That since all the reserved forest notifications being *status quo* and the related matters of this present case is no longer pending either before the Hon'ble Supreme Court or before the Hon'ble High Court, it may be enforced the interim orders issued by this Hon'ble Tribunal as well as Notification dated 13th April, 2020 issued by the State of Mizoram for inspection of illegal encroachment. As such, the State of Mizoram is bound to take action in accordance with its Notification dated 13th April, 2020 to cancel Land Settlement Certificates (LSCs), Periodic Pattas, Village Council Passes and WRC passes issued in violation of the Forest (Conservation) Act, 1980. Additionally, a stringent direction may be issued against the Joint Verification Team to prepare and submit the detailed and comprehensive records on the areas and extent of notified forests and deemed forests.



11. From the surrounding facts and circumstances above, it is need to take immediate and stringent actions to solve the serious matters of encroachments and overlapping issues. It is utmost necessary to issue a stringent direction against the Respondents for inspection of the illegal encroachment of reserved forest areas, verification and solution of overlapping of forest and revenue lands for consolidation, conservation and protection of the reserved and recorded forest areas in the state of Mizoram. At this juncture, the followings are suggested actions that have to be taken in compliance with this Hon'ble Tribunal's Orders for adjudication of the case:-

- 1) As on 2nd March, 2021, the total number of encroachers is **5303** and the total encroachment areas is **10737.3867** hectares areas. The illegal encroachment that occurred after 2nd March, 2021 need to be inspected and clarified by which the direction may be issued by this Hon'ble Tribunal against the State Respondent to inspect and clarify the illegal encroachment within one month for verification of the specific number of encroachers, number of

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villages established inside reserved forest areas and actual encroachment areas of the reserved forest in the State of Mizoram.

- 2) The identified Land passes for cancellation shall be served notices by Settlement Officers of LR&S Department in their respective jurisdiction within one month since the Forest Department has already forwarded list of illegal land passes to LR&S Department in accordance with Notification dated 13th April, 2020. At the same time, the Forest Department should initiate for anti-encroachment drive.
- 3) The LR&S Department and the Forest Department should file action taken report (ATR) to this Hon'ble Tribunal after two months from the date of this Hon'ble Tribunal's Order.
- 4) The State of Mizoram has constituted **Joint Verification Team** by Notification vide No.B.11011/85/2020-FST/62 dated 14th February, 2024 to prepare and submit the detailed and comprehensive records on the areas and extent of notified forests and deemed forests across the State. The Joint Verification Team has to submit their report within 6 (six) months from the date of issue of the said Notification as stated above. However, stipulated time frame for submission of report is over and the report is not yet prepared. As such, this Hon'ble Tribunal may issue direction to the Forest Department through its Commissioner & Secretary and Principal Chief Conservator of Forest (PCCF) to submit the report within two weeks, since the detailed and comprehensive records of all notified forests and deemed forests along with boundary descriptions are necessary to ascertain the extent of encroachments.
- 5) The Forest Department does not have approved Working Plans for all territorial Forest Divisions as ordered by the Hon'ble Supreme Court resulting in unsustainable forest management and huge revenue losses by the State Government. The excuse from the Forest Department for not having approved Working Plans is due to this encroachment problems. However, illegal encroachment is



A handwritten signature in black ink, appearing to be "Ahu", written over a horizontal line.



about to be solved now with the judicial intervention of this Hon'ble Tribunal. Accordingly, this Hon'ble Tribunal may give notice to the Forest Department to complete the preparation of Working Plans in accordance with the National Working Plan Code 2023 within 6 (six) months and to submit the same to Ministry of Environment, Forests and Climate Change (MoEFCC) for approval.

- 12. That the statements made in this paragraphs No. 1-11 are true and correct to the best of my personal knowledge and nothing material has been concealed therein.

Oath

I swear that my declaration is true, that it conceals nothing and that no part is false, so help me God.

IN WITNESS WHEREOF, I here under put my hand on this affidavit on this the 14th day of February, 2025 at Aizawl, Mizoram.

Identified by:


LALNUNMAWIA
ADVOCATE
Ph No : 9862914076

Sworn before me:


J. N. BUALTENG
Advocate & Notary Public
Aizawl : Mizoram


C.A.C. ZONUNMAWIA
DEPONENT

Chairman
Centre for Environment Protection (CEP)
Aizawl : Mizoram

Notarial Registration
No. 21/2
Date 14/2/25



GOVERNMENT OF MIZORAM
LAND REVENUE & SETTLEMENT DEPARTMENTDated Aizawl,
the 13th April, 2020.NOTIFICATION

No. C.18017/26/19 – REV/Pt : Whereas the National Green Tribunal, in its Orders dated 03.02.2020 and 16.03.2020 in the Original Application No. 68/2019 (EZ) (Centre for Environment Protection (CEP) vs. Uoi & Ors) directed the State Government of Mizoram to cancel the Land Settlement Certificates (LSC), Periodic Pattas, Village Garden Passes and WRC Passes issued in violation of the Forest (Conservation) Act, 1980, and to file an affidavit on the action taken in accordance with law for cancellation of the said land documents:

Now, therefore, the Governor of Mizoram, in compliance with the said Orders of the Tribunal, hereby orders that –

1. The Director, Land Revenue & Settlement Department shall identify all the allotment of lands within reserve forest areas under the Government of Mizoram in violation of the Forest (Conservation) Act, 1980, in consultation with the Nodal Officer for Forest (Conservation) Act, 1980, EF&CC Department, for cancellation in accordance with the National Green Tribunal's Order dated 03.02.2020.
 - 1.1 The holders of the land under Land Settlement Certificates, Periodic Patta etc. identified for cancellation shall be served notices by the Settlement Officers of Land Revenue & Settlement Departments under whose jurisdiction the lands situate, to show cause in writing as to why such land documents should not be cancelled in accordance with the direction of the National Green Tribunal, giving reasonable period of time for the same which shall not exceed 30 days, obtaining written acknowledgment of receipt of the notices, as provided under section 33 (2) of the Mizoram (Land Revenue) Act, 2013.
 - 1.2 The list of identified land holders, along with the copies of show-cause notices, copies of the acknowledgments of receipts thereof, and the respective written replies shall be submitted to the Government in the Land Revenue & Settlement Department for cancellation.
2. In the cases of the Garden Passes for allotment of lands made by the Village Councils within reserve forests, it is hereby clarified that the Village Councils have never been authorised by any law to allot lands for the purpose of agriculture. Therefore, any allotment of land made by any Village Council for the purpose of agriculture is null and void, giving no legal rights to such allottees in the lands allotted as such.
 - 2.1 Therefore, the Nodal Officer for Forest (Conservation) Act, 1980, EF&CC Department may approach the appropriate authority in the Local Administration

Certified True Copy


(LALNUNMAWIA)
Advocate

Department, Government of Mizoram, which is the controlling authority over the Village Councils under the Government of Mizoram, for cancellation of all agricultural land passes issued by the Village Councils in violation of the Forest (Conservation) Act, 1980.

R. Lalramnghaka 13/4/20
(R. LALRAMNGHAKA)
Special Secretary to the Govt. of Mizoram
Land Revenue & Settlement Deptt.

Memo No.C.18017/26/19 –REV/Pt :
Copy to:

Dated Aizawl, the 13th April, 2020

1. Secretary to Governor, Mizoram.
2. P.S to Chief Minister, Mizoram.
3. P.S to Speaker, Mizoram Legislative Assembly.
4. P.S to Deputy Chief Minister, Mizoram.
5. P.S to Ministers/ Ministers of State/ Dy. Speaker, Mizoram.
6. Sr. PPS to Chief Secretary, Govt. of Mizoram.
7. PPS to Addl. Chief Secretary, Govt. of Mizoram.
8. P.S to all Principal Secretaries/ Commissioners/ Secretaries, Govt. of Mizoram.
9. All Deputy Commissioners, Mizoram.
10. All Heads of Departments, Govt. of Mizoram.
11. Nodal Officer for Forest Conservation Act, 1980. Ef & CC Deptt.
11. Controller, Printing & Stationery, Mizoram, with 5 spare copies and soft copy for publication in the Mizoram Gazette.
12. All Settlement Officers, LR&S Dept., Aizawl/ Champhai/ Kolasib/ Lunglei/ Mamit/ Serchhip.
13. Guard File.

Zonunthari 13/4/20
(ZONUNTHARI)
Under Secretary to the Govt. of Mizoram
Land Revenue & Settlement

Certified True Copy
Lalnunmawia
(LALNUNMAWIA)
Advocate

GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT
NOTIFICATION

Dated Aizawl, the 14th February, 2024.

No.B.11011/85/2020-FST/62 : In pursuance of the decision made in the meeting on Forests Act, Reserved Forests, and Forest Clearances, etc. held in the Conference Room of Chief Minister's Office on 15th January, 2024, the Governor of Mizoram is pleased to constitute Joint Verification Team to prepare proper records on the areas and extent of notified forests and deemed forests within the State of Mizoram with the following members with immediate effect and until further orders :-

- | | | |
|--|---|------------------|
| 1. Commissioner & Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department | - | Chairperson |
| 2. Principal Chief Conservator of Forests, Mizoram | - | Member |
| 3. Director, Land Revenue & Settlement Department | - | Member |
| 4. Chief Scientific Officer, MIRSAC | - | Member |
| 5. Nodal Officer (FC), Mizoram | - | Member Secretary |

Terms of Reference :-

- The Joint Verification Team shall prepare detailed and comprehensive records on the areas and extent of notified forests and deemed forests across the State.
- The Joint Verification Team shall submit their report within 6 (Six) months from the date of issue of this Notification to the Commissioner & Secretary, Environment, Forests & Climate Change Department, Mizoram for further submission to the Chief Minister, Mizoram.
- Representatives from EF&CC Department and LR&S Department in the concerned Districts shall provide additional manpower as and when required.

Sd/-H. LALENGMAWIA

Commissioner & Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.

Memo No.B.11011/85/2020-FST/62

Dated Aizawl, the 14th February, 2024.

Copy to :

1. P.S. to the Chief Minister, Govt. of Mizoram for information.
2. P.S. to the Minister, Environment, Forests & Climate Change Department for information.
3. P.P.S to the Commissioner & Secretary, Environment, Forests & Climate Change Department for information and necessary action.
4. The Commissioner & Secretary, Land Revenue & Settlement Department for information and necessary action.
5. The Principal Chief Conservator of Forests, Mizoram for information and necessary action.
6. Director, Land Revenue & Settlement Department for information and necessary action.
7. The Chief Scientific Officer, DST, MIRSAC for information and necessary action.
8. Guard file.

P/B OF
Receipt No. 9192
Date 15.2.24

Ellen Lalmingthangi 14/2/24
(ELLEN LALHMINGTHANGI)

Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department.
Email : efccsect@gmail.com

Certified True Copy

(LALNUNMAWIA)
Advocate

ANNEXURE - 3



**GOVERNMENT OF MIZORAM
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
TUIKHUAHTLANG, MIZORAM : AIZAWL - 796001**

No.B.21020/9/2024-PCCF/Vol- II /12

: Dated Aizawl, the 3rd January. 2025

To,

✓ Pu A C Zonunmawia
B- 27/1, Tuikual South,
Aizawl, Mizoram - 796001

Subj : Application under the RTI Act, 2005 -reg.

Ref : No. F14011/1/2023 - FST

: Dt.05.12.2024

Sir,

With reference to the subject and letter no. cited above , I have the honour to furnish herewith the required information in respect of your RTI Application as mentioned below:-

Question	Reply
A copy of the Report of Joint Verification Team, which was constituted vide notification No. B. 11011/85/2020- FST/62, dated 14 th February, 2024 to prepare detailed and comprehensive records on the areas and extent of notified forests and deemed forests across the State of Mizoram	Final Report is under preparation.

In case the applicant is not satisfied with the above reply, you can submit an appeal within 30 days of receipt of this letter to the DAA/Chief Conservator of Forests (RTM)/ PCCF Office, EF&CC Department.

Yours faithfully,


(SAMSON THANRUMA)

Deputy Conservator of Forests (Hqrs)
& State Public Information Officer

Environment, Forests & Climate Change Department

Memo No.B.21020/9/2024-PCCF/Vol- II /12

: Dated Aizawl, the 3rd January, 2025

Copy to :-

SPIO & Under Secretary to the Govt. of Mizoram, EF&CC Department for information.

Deputy Conservator of Forests (Hqrs)
& State Public Information Officer
Environment, Forests & Climate Change Department
Ph - 0389 -2323420 (O)

Certified True Copy


(LALNUNMAWIA)
Advocate

No.B.21020/2/2023-PCCF/76
GOVERNMENT OF MIZORAM
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
TUIKHUAHTLANG, AIZAWL : MIZORAM-796001

ORDER

Dated Aizawl, the 5th February, 2025

Subject : RTI appeal received through Online on Dt. 10.01.2025 from
Pu A.C.Zonunmawia, Tuikual South, Aizawl.


This is with reference to RTI Appeal received online on 10.01.2025 from Pu A.C.Zonunmawia, Tuikual South, and Aizawl. Appellant has stated that the reply is very vague in nature and has asked for information on the progress and other details of the Joint Verification Committee. The information requested is not available in the format as asked for and additional questions are also not admissible in the appeal stage. However, the SPIO is directed to furnish the information regarding the progress, etc., as received from Forest Conservation Division and will also upload in the portal.

In view of the above, the 1st Appeal dated 10.01.2025 made by Pu A.C.Zonunmawia, Tuikual South, Aizawl is hereby disposed off.

Sd/- N.C.Saravanan
CCF(HQ) & DAA,
Department of Environment, Forests & Climate Change

Memo.No.B.21020/2/2023-PCCF/76 : Dated Aizawl, the 5th February, 2025

- 1) Pu A.C.Zonunmawia, Tuikual South, Aizawl Ph No. 9612082472
- 2) SPIO, PCCF's Office for information and necessary action.


5/02/25
CCF (HQ) & DAA,
Department of Environment, Forests & Climate Change

GOVERNMENT OF MIZORAM
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
TUIKHUAHTLANG, AIZAWL : MIZORAM-796001

No.B.21020/2/2023-PCCF/94

Dated Aizawl, the 5th February, 2025.

To

A.C Zonunmawia
B-27/1, Tuikual South, Aizawl, Mizoram
Ph. No.: 9612082472

Subj : Application under the RTI Act, 2005- reg.

Ref : No. NIL : dt.10.01.2025.

Sir,

With reference to the subject and letter no. cited above, I have the honour to furnish herewith the requisite information sought by you in your 1st Appeal under the RTI Act, 2005 as below:-

1 st Appeal Question	Reply
<p>The reply is very vague in nature keeping in mind the stipulated timeframe for completion of the report which also is already over. In case the Final Report is really under preparation, I request the interim report with the following key features:-</p> <ol style="list-style-type: none"> 1) Snapshot of the work done so far. 2) Highlight preliminary outcomes or observations. 3) Feedback or approval for ongoing tasks or next steps. 4) Name of persons and designations with contact numbers involved in the preparation of Final Report.. 	<p>The additional information sought is not available in the format as asked and these are additional questions which are not admissible at appeal stage. However, the progress of the action taken on the subject of the original RTI application so far is as below:</p> <ol style="list-style-type: none"> i) The progress made will be placed before the Joint Verification Team Committee in the next meeting for perusal and further action/ recommendation by the committee. (ii) The information on forest areas and forest records have also been requested from Autonomous District Councils. The Local Administration Department has also been requested to provide information on safety and supply reserve. iii) The committee is assisted by the officials and staff of the FC Cell.

Yours faithfully,

Samson Thanruma
(SAMSON THANRUMA)

Deputy Conservator of Forests (Hqrs)
& State Public Information Officer

Environment, Forests & Climate Change Department
Ph. 0389 - 2323420 (O)

ISSUED

Initial.....

Date..... 5/2/2025

VLI - RTI - APPEAL

Certified True Copy

Lalnunmawia
(LALNUNMAWIA)
Advocate